

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 755
(To be answered on the 6th February 2020)**

ISSUE OF CPL

755. SHRI RAJIV PRATAP RUDY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the issue of Certificate of Proficiency Radio Telephony Restricted (A) or COPRTR (A) license exam is held by the Ministry of Communications for the purpose of Commercial Pilot Licence and if so, the details thereof;
- (b) whether regulatory process of examination of issue of Commercial Pilot Licence (CPL) is with DGCA and if so, the details thereof; and
- (c) whether under the Aircraft Act of 1937, licenses are issued by DGCA and if so, the procedural details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

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- (a) Yes, Sir. Ministry of Communications issues Certificate of Proficiency Radio Telephony Restricted (A) Licenses to the successful candidates based upon an examination conducted by the Ministry of Communications along with Directorate General of Civil Aviation(DGCA). This examination is conducted every alternate month at Delhi, Mumbai, Chennai, Kolkata and Hyderabad centers.
- (b) & (c) The regulatory process of examination for issue of Commercial Pilot Licence (CPL) and other various categories of licenses is with DGCA as laid down in the Schedule II of Aircraft Rules 1937 and Civil Aviation Requirement (CAR), Section - 7, Series - B, Part - I. The detailed procedural process is available on DGCA website (www.dgca.gov.in).
